

**Central Administrative Tribunal  
Principal Bench**

**OA No.1946/2013**

New Delhi, this the 3<sup>rd</sup> day of April, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mohd. Jamshed, Member (A)**

1. AI.R. Broadcasting Professionals Association  
Through its Office Secretary,  
Regd. Office : D-369, SF, Gali No. 14,  
Laxmi Nagar, New Delhi-110 092.
2. Sh. Ayub Husain Khan  
S/o. Late Mr. Atique  
Aged about 49 years,  
R/o. 222/2, Zakit Nagar,  
New Delhi-110 025. ....Applicants

(By Advocate : Mr. Yogesh Sharma)

Versus

1. Union of India  
Ministry of Information and Broadcasting  
'A' Wing, Shastri Bhawan,  
Dr. Rajendra Prasad Road,  
New Delhi-110 001.  
Through its Secretary,
2. Prasar Bharti Secretariat,  
(Broadcasting Corporation of India)  
2<sup>nd</sup> Floor, PTI Building Sansad Marg,  
New Delhi-110 001.
3. Directorate General  
All India Radio, Akashvani Bhavan,  
Parliament Street,  
New Delhi-110 001.
4. All India Radio,  
Broadcasting House, (Akashvani Bhawan),  
Delhi Station, Parliament Street,

New Delhi-110 001.  
Through its Station Director.

...Respondents

(By Advocate : Shri S.M. Arif)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

The applicants are the Members of Association of AIR Broadcasting Professionals. They filed this OA claiming the reliefs which are general in nature and many in number. They range from a direction to the respondents to regularize the service of Radio Jockeys to the one of framing a scheme for recruitment of Transmission Executives and Programme Executive etc.

2. The respondents filed a counter affidavit opposing the claim of the applicants. The OA has undergone several stages and on 08.09.2016, the fact that SLP No.13876/2016 on the same subject is pending before the Hon'ble Supreme Court, was taken note of. Though the OA was adjourned *sine die*, it was revived at a later stage and an order of *status quo*, regarding the conditions of service of the members of the Association, was also passed.

3. Today, we heard learned counsel for the parties at some length.

4. The reliefs, which are claimed in this OA are many. At the same time, these very issues are said to be pending before the Hon'ble Supreme Court. Even if a part of subject matter of this OA is pending adjudication before the Hon'ble Supreme Court, it would be untenable for us to adjudicate upon it. In its order dated 05.09.2016 passed in SLP No.13876/2016, the Hon'ble Supreme Court, directed maintenance of *status quo*, obtaining as on that date.

5. In that view of the matter, we close this OA without undertaking any adjudication on the pleas raised by the applicant or the respondents, but leaving it open to them to work out remedies depending upon the outcome of SLP No.13876/2016. Since the interim order was passed by this Tribunal in terms of the one, passed by the Hon'ble Supreme Court, it shall continue until the disposal of the Civil Appeal arising out of SLP No.13876/2016.

**(Mohd. Jamshed)  
Member(A)**

**(Justice L. Narasimha Reddy)  
Chairman**

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